CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.NO.390/2001 IN O.A.NO.1889/2000

New Delhi, this the $\frac{9^{th}}{2}$ day of December, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn)

- 1. Central Pollution Control Board through its Chairman Paryavaran Bhawan East Arjun Nagar Delhi-32.
- 2. The Member (Secretary)
 Central Pollution Control Board
 Paryavaran Bhawan
 East Arjun Nagar
 Delhi-32.
- January Technique
 Central Pollution Control Board
 Zonal Office
 Kanpur
- 4. Incharge
 Central Pollution Control Board
 Zonal Office
 Bhopal, M.P.

...Review Applicants

Versus

- Kunwar Singh, Field Attendant, Central Pollution Control Board Zonal Office Kanpur
- 2. Kali Charan
 Field Attendant
 Central Pollution Control Board
 Zonal Office
 Kanpur
 - 3. R.K. Pandey
 Attendant,
 Central Pollution Control Board
 Zonal Office
 Kanpur
 - 4. Prahalad Bhagel
 Attendant
 Central Pollution Control Board
 Zonal Office
 Bhopal
 - 5. Surendra Kumar
 Attendant,
 Central Pollution Control Board
 Zonal Office
 Bhopal

- 6. Suresh Kumar
 Attendant (Safaiwala)
 Central Pollution Control Board
 Zonal Office
 Bhopal
- 8. Union of India
 through its Secretary
 Ministry of Enviornment and Forests
 Paryavaran Bhawan
 CGO Complex, Lodi Road
 New Delhi

..Respondents

O R D E R (By circulation)

The present RA-390/2001 seeks to recall/review the order passed by this Tribunal in 0A-1889/2000 on 17.10.2001.

2. The aforesaid order, after considering the contentions raised by the parties, provides essentially two reliefs to the applicants in the OA. The first is with regard to applicants' entitlement to receive payments after taking into account the basic pay, DA etc. as applicable regular employees working in similar capacities following the principles of equal pay for equal work. The other relief provides age relaxation and a direction to the respondents to consider the applications, if any, filed by the applicants in respect of vacancies likely to arise in future in accordance with the Regulations of 1995. other words, barring age relaxation, no other concession has been extended to the applicants insofar as recruitment the post of Attendant is concerned. That is to say, practically for all purposes, the Regulations of 1995 will have to be adhered to. I do not find any mistake on face of record in the orders thus passed by this Tribunal.

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3. While there is no mistake apparent on the face of $\gamma^{ ext{the}}$ record, I also do not find any justification for

entertaining the present RA in the light of the provisions made in Order XLVII Rule 1 of the CPC read with Section 22 (3)(f) of the Administrative Tribunals Act, 1985.

4. For the reasons aforestated, the RA is rejected.

(S.A.T. Rizvi Member (A)

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